100

CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH GUWAHATI-05

(DESTRUCTION OF RECORD RULES, 1990)

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SECTION OFFICER (Judl.)



FORM NO.4

100

(SEE RULE 42)

CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH

ORDERSHEET

Original Application No.
original Application No.
Misc Petition No.
contempt Petition No.
Review Application No.
Applicants: Tushare Kanti Das
Respondents: Adil Ahmed
Advocate of the Applicants: - Adil Ahmed
Advocate for the Respondents:- Case,

Date Notes of the Registry 15.09.2004

This application is in form is filed/C F. f.r Rs. 50/deposited vide ipcipo No. 11. 6.42222914 Dated 13, 5, 64

taken with

15.10.109 has been bent to The the same to the bor to apply a

order of the Tribunal

Heard Mr. A. Ahmed, learned counsel for the applicant and also Mr. A.K. Chaudhuri, learned Sr. C.G.S.C. for the respondents.

This application is against the transfer maker of the applicant from Store Keeper, Canteen Stores Depot, Narengi to GP-II as Assistant in the same place. This Tribunal cannot interfere such kind of transfer order issued by the administration. However, the applicant submitted representation against his transfer dated 23.08.2004 at Annexure - D. The respondents are directed to give a reply to the representation of the applicant within six weeks from the date of receipt of this order. Till the completion of the above exercise status quo shall be maintained.

The O.A. stands disposed of. No order as to costs.

Member (A)

dm

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1 4 SEP 200.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL; 19 19 Gumenet Bench, GUWAHATL

(AN APPLICATION UNDER SECTION 19 OF THE CENTRAL ADMINISTRATIVE TRIBUNAL ACT 1985)

ORIGINAL APPLICATION NO. 219 OF 2004.

BETWEEN

Shri Tushar Kanti Das,

... Applicant

-Versus-

The Union of India & Others

...Respondents

LIST OF DATES AND SYNOPSIS

Annexure-A is the photocopy of Ref. No. 3/PERS/A-2/1208/3622 Dated 29-08-2003.

Annexure-B is the photocopy of Office Order Ref. No. NGD/EST./20/858 Dated 19th August 2004.

Annexure-C is the photocopy of Ref. No.RME/EST/28/1057 Dated 12th August 2004.

Annexure-D is the photocopy of Representation dated 23rd August 2004 filed by the Applicant before the Respondent No.4.

Annexure-E is the photocopy of legal notice served to the Respondent No.2 to 4 on 31-08-2004 by the Applicant.

This application is directed against the Office Order Ref. No.NGD/EST./20/858 Dated 19th August 2004 issued by the Respondent No.4 and with a prayer before this Hon'ble Tribunal to direct the Respondents to allow the Applicant to continue in his present place of

posting as Store Keeper till his 6(Six) months tenure is completed in December 2004 as per policy laid down by the Head Office Canteen Stores Department, Mumbai vide Ref. No.3/PERS/A-2/1208/3622 Dated 29-08-2003.

RELIEF SOUGHT FOR:

That the Hon'ble Tribunal may be pleased to direct the Respondents to set aside and quash the impugned Office Order Ref. No.NGD/EST./20/858 Dated 19th August 2004 in case of the applicant issued by the Respondents No.4.

To Pass any other relief or relieves to which the Applicant may be entitled and as may be deem fit and proper by the Hon'ble Tribunal.

To pay the cost of the application.

INTERIM ORDER PRAYED FOR:

The Applicant prays before this Hon'ble Tribunal seeking an interim order by this Hon'ble Tribunal by giving a direction to the Respondents not to implement the Impugned Office Order Ref. No.NGD/EST./20/858 Dated 19th August 2004 in case of the applicant issued by the Respondents No.4 till disposal of this Original application.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH, GUWAHATI.

(AN APPLICATION UNDER SECTION 19 OF THE CENTRAL ADMINISTRATIVE TRIBUNAL ACT 1985)

ORIGINAL APPLICATION NO. 219 OF 2004.

BETWEEN

Shri Tushar Kanti Das,
P.No.2753,
Lower Dívísíon Clerk (Store),
Office of the Manager,
Canteen Stores Department,
P.O.-Satgaon, Narangí,
Guwahati-781027.

... Applicant

-AND-

- The General Manager,
 Canteen Stores Department,
 Adelphí 119 Maharshí Karve Road,
 Mumbai-400020.
- The Deputy General Manager (P&A),
 Canteen Stores Department,
 Adelphi 119 Maharshi Karve Road,
 Mumbai-400020.
- The Regional Manager (East),
 Canteen Stores Department,
 P.O.-Satgaon, Narengí,
 Guwahati-781027.
- The Area Manager,
 Canteen Stores Department,

P.O.-Satgaon, Narengi, Guwahati-781027.

... Respondents

1) DETAILS OF THE APPLICATION PARTICULARS OF THE ORDER AGAINST WHICH THE APPLICATION IS MADE:

This application is directed against the Office Order Ref. No.NGD/EST./20/858 Dated 19th August 2004 issued by the Respondent No.4 and with a prayer before this Hon'ble Tribunal to direct the Respondents to allow the Applicant to continue in his present place of posting as Store Keeper till his 6(Six) months tenure is completed in December 2004 as per policy laid down by the Head Office Canteen Stores Department, Mumbai vide Ref. No.3/PERS/A-2/1208/3622 Dated 29-08-2003.

2) JURISDICTION OF THE TRIBUNAL

The Applicant declares that the subject matter of the instant application is within the jurisdiction of the Hon'ble Tribunal.

3) LIMITATION

The Applicant further declares that the subject matter of the instant application is within the limitation prescribed under Section 21 of the Administrative Tribunal Act 1985.

4) FACTS OF THE CASE:

Facts of the case in brief are given below:

- 4.1) That your humble Applicant is a citizen of India and as such he is entitled to all rights and privileges guaranteed under the Constitution of India.
- 4.2) That your Applicant begs to state that he is a Lower Division Clerk (Store) working under the Office of the Respondent No.4 presently he is working as Store Keeper in Canteen Stores Depot in Narangi for

Tushar kanti Dars.

last 2 (Two) years against existing vacancy of the Store Keeper of the Depot. He is the senior most Lower Division Clerk (Store) holding the charge of Store Keeper, CSD Depot, Narangi. By virtue of seniority he got the monitory benefit of ACP Scheme introduced by the Government of India. It is also a fact that there is no vacancy available for him to get promotion. He has also given an undertaking while taking monitory benefit of ACP Scheme that he will no forego future promotion.

4.3) That your Applicant begs to state that he has taken charge of Store Keeper GP-1 in the month of July 2004. It is worth to mention here that the Store Keeper of Canteen Stores Department should be rotate once in every 6(Six) months as per policy laid down by the Head Office, Canteen Stores Department, Mumbai vide Ref. No.3/PERS/A-2/1208/3622 Dated 29-08-2003 issued by the Deputy General Manager (P&A) for General Manager. Hence your Applicant's tenure as Store Keeper in GP-1 should be expired on the month of December 2004.

Annexure-A is the photocopy of Ref. No. 3/PERS/A-2/1208/3622 Dated 29-08-2003.

·That your Applicant begs to state that most surprisingly the Respondent No.4 vide his Office Order Ref. No. NGD/EST/20/858 Dated 19th August 2004 has issued a transfer order of the Applicant (who has not completed his fixed tenure of 6(Six) months as per policy laid down by the Head Office, Canteen Stores Department) from GP-1 as-Store Keeper. It may be stated that one Shri N.N.Bonia, Store Keeper-III who was attached to Narangi Depot vide Ref. No.RME/EST/28/1057 Dated 12th August 2004 issued by the Respondent No.3 has been asked to take over the charge of Store Keeper from the Applicant although Shri Bonia is not a regular Store Keeper of this Depot. Being aggrieved by this the Applicant filed a Representation on 23rd August 2004 before the Respondent No.4 praying for his completion of 6(Six) months tenure as Store Keeper GP-1 as per policy laid down by the Head Office. He has also served a legal notice to the Respondent No.2 to 4 on 31-08-2004. But till now the Respondents have not taken any steps for his continuation of his tenure as Store Keeper. The Applicant apprehends that at any moment he may be released from the charge of Store Keeper.

Hence finding no other alternative your Applicant is compelled to approach this Hon'ble Tribunal seeking justice in this matter.

Annexure-B is the photocopy of Office Order Ref. No. NGD/EST./20/858 Dated 19th August 2004.

Annexure-C is the photocopy of Ref. No.RME/EST/28/1057 Dated 12th August 2004.

Annexure-D is the photocopy of Representation dated 23rd August 2004 filed by the Applicant before the Respondent No.4.

Annexure-E is the photocopy of legal notice served to the Respondent No.2 to 4 on 31-08-2004 by the Applicant.

- 4.5) That your Applicant begs to state that he has not completed his normal tenure of 6(Six) months i.e. from July to December 2004 as per laid down policy adopted by the Head Office of the Canteen Stores Department regarding rotation of Store Keeper after completion of 6(Six) months. Hence the Respondents have violated their own Office Order regarding normal tenure of Store Keeper. The action of the Respondents are illegal, arbitrary, malafide and also not sustainable before the eye of law as well as in facts.
- 4.6) That your Applicant begs to state that it is a basic principle of Legal policy is that law should afford equal treatment for all with equal concern and respect. Like people, situated alike are to be treated alike. If one chooses to exclude others from the like benefit without good and valid reason it will be arbitrary, therefore discriminatory and thus unreasonable. Article 14 of the Constitution guarantees equal before the law as well as equal protection of the laws.
- 4.7) That your Applicant submits that he has got reason to believe that the Respondents are resorting the colorable exercise of power to accommodate their interested persons in their favourable place.

4.8) That your Applicant submits that the action of the Respondents is in violation of the fundamental rights guaranteed under the constitution of India and also in violation of principles of natural justice.

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- 4.9) That your Applicant submits that the action of the Respondents is highly illegal, improper, and whimsical and also against the Transfer policy adopted by the CANTEEN_STORES partment.
- 4.10) That your application submits that the Respondents have violated the fundamental rights of the applicant.
- 4.11) That this application is filed bonafide and for the interest of justice.

The Applicant craves leave of this Hon'ble Tribunal advance further grounds the time of hearing of this instant application.

5) GROUNDS FOR RELIEF WITH LEGAL PROVISION:

- 5.1) For that, due to the above reasons narrated in detail the action of the Respondents is in prima facie illegal, malafide, arbitrary and without jurisdiction. Hence the Impugned Office Order Ref. No. NGD/EST./20/858 Dated 19th August 2004 in case of the applicant may be set aside and quashed.
- 5.2) For that, the Respondents have violated their own guideline regarding tenure of Store Keeper for 6(Six) months and also rotation of Store Keeper after completion of 6(Six) months. Hence the Impugned Office Order Ref. No. NGD/EST./20/858 Dated 19th August 2004 in case of the applicant may be set aside and quashed.
- 5.3) For that, the action of the Respondents is illegal, arbitrary, malafide and also violative of administrative fair play. Hence the Impugned Office Order Ref. No. NGD/EST./20/858 Dated 19th August 2004 in case of the applicant may be set aside and quashed.
- 5.4) For that the Respondents have violated the Article 14,16 & 21 of the Constitution of India.

- 5.5) For that, it is settled proposition of law that when the same principle have been laid down in given cases, all the persons who are similarly situated should be granted the said benefits. Hence the Impugned Office Order Ref.No. NGD/EST./20/858 Dated 19th August 2004 in case of the applicant may be set aside and quashed.
- 5.6) For that, the action of the Respondents are arbitrary, mala fide and discriminatory with an ill motive. Hence the Impugned Office Order Ref. No. NGD/EST./20/858 Dated 19th August 2004 in case of the applicant may be set aside and quashed.
- 5.7) For that, the Respondents before transferring the applicant ought to have considered the transfer policy of the Store Keeper issued by the Head Office, Mumbai and as such, the impugned transfer order is bad in the eye of law and is liable to be set aside and quashed.
- 5.8) For that, the action of the respondents is arbitrary, mala-fide and discriminatory with an ill motive.
- 5.9) For that, in any view of the matter the action of the Respondents are not sustainable in the eye of law as well as fact.

The Applicant craves leave of this Hon'ble Tribunal advance further grounds the time of hearing of this instant application.

6) DETAILS OF REMEDIES EXHAUSTED:

That there is no other alternative and efficacions and remedy available to the applicant except the invoking the jurisdiction of this Hon'ble Tribunal under Section 19 of the Administrative Tribunal Act, 1985.

7) MATTERS NOT PREVIOUSLY FILED OR PENDING IN ANY OTHER COURT:

That the Applicant further declares that he has not filed any application, writ petition or suit in respect of the subject matter of the

instant application before any other court, authority, nor any such application, Writ Petition of suit is pending before any of them.

8) RELIEF SOUGHT FOR:

Under the facts and circumstances stated above the applicant most respectfully prayed that Your Lordship may be pleased to admit this application, call for the records of the case, issue notices to the Respondents as to why the relief and relieves sought for the applicant may not be granted and after hearing the parties may be pleased to direct the Respondents to give the following relieves.

- 8.1) That the Hon'ble Tribunal may be pleased to direct the Respondents to set aside and quash the impugned Office Order Ref. No.NGD/EST./20/858 Dated 19th August 2004 in case of the applicant issued by the Respondents No.4.
- 8.2) To Pass any other relief or relieves to which the Applicant may be entitled and as may be deem fit and proper by the Hon'ble Tribunal.
- 8.1) To pay the cost of the application.

9) INTERIM ORDER PRAYED FOR:

The Applicant prays before this Hon'ble Tribunal seeking an interim order by this Hon'ble Tribunal by giving a direction to the Respondents not to implement the Impugned Office Order Ref. No.NGD/EST./20/858 Dated 19th August 2004 in case of the applicant issued by the Respondents No.4 till disposal of this Original application.

10) Application is filed through Advocate.

116-422294 : 13-09-04 : Growal I.P.O. No.

Date of Issue :

Issued from

Payable at

12) LIST OF ENCLOSURES:

As stated above.

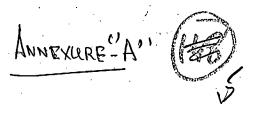
Verification . .

-VERIFICATION-

I, Shri Tushar Kanti Das, P.No.2753, Lower Division Clerk (Store), Office of the Manager, Canteen Stores Department, P.O.-Satgaon, Narangi, Guwahati-781027 Assam do hereby solemnly verify that the statements made in paragraph nos. 4.1, 4.5, 4.6, are true to my knowledge, those made in paragraph nos. 4.3, 4.4, are being matters of records are true to my information derived there from which I believe to be true and those made in paragraph 5 are true to my legal advice and rests are my humble submissions before this Hon'ble Tribunal. I have not suppressed any material facts.

And I sign this verification on this the Straggof Kanti 2014-S. at Guwahati.

GOVERNMENT OF INDIA MINISTRY OF IDEFENCE CANTEEN STORES DEPARTMENT "ADELPHI", 119 MK ROAD MUMBAI 400 020



Ref. No. 3/Pers/A-2/1208/3622

25 Aug 2003

All RMs/Depot Managers

ROTATION OF STAFF AND SKS AS PER POLICY

T. . . X

Reference is invited to this office Circular No. 3/Pers/A-2/1208/5172 dated 19/11/99 wherein all depot managers were directed to periodically rotate their Store Keepers once in six months and such information was to be intimated to concerned Regional Manager for onward submission to HO Mumbal.

- 2. It has come to the notice of HO that Depot Managers are either partially rotating the storekeepers or not adhering to the instructions issued by HO vide above mentioned circular. This tendency of not rotating the Store Keepers periodically has been viewed seriously by competent authority.
- 3 All Regional Managers/Depot Managers are once again directed to ensure strict compliance with the Instructions contained in Circular No. 3/Pers/A-2/1208/5172 dated 19/11/99. (Copy enclsoed).
- 4. RMs are also to monitor these aspects during their visit to depot and endorse the same in their tour notes.
- 5. The staff of AFD Section (Gp VII) as also those on sensitive assignments appointments should also be rotated every six months in the same manner as applicable for rotation of SKs.
- 6. The depot managers should also obtain a certificate from Staff/SK as under while handing over stores/section:-
 - " I have been fully briefed about the duties and responsibilities of stores/section and I have understood the same".
- 7. The above instructions are to be strictly complied with.

8. Please acknowledge.

(MOHAR SINGH) —DY GENERAL MANAGER (P&A) FOR GENERAL MANAGER

Date Office (East)

Date Office (East)

Scen b

RM (1:)

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- 13-

GOVERNMENT OF INDIA MINISTRY OF DEFENCE CANTEEN STORES DEPARTMENT "ADELPHI" 119 M K ROAD, MUMBAL - 400 020



Ref. No. 3/Pers/A-2/1208/ 5172

Nov'99

All RidaMopol Managers

ROTATION OF STOREKEEPERS

Reference is invited to this office circular No.3/A=2/1292/142 dt 12.07.91 vide which all Depot Managers were directed to rotate storekeepers once in six months and such information was to be infimated to the Regional Managers vide circular No.3/Pers/A-2/1208/5168 dt 16 oct 95 who in turn were to render a certificate to the

- practices and incur heavy loss due to shortages which they are not able to resolve for months together. In certain cases, the Storekeepers, have retired or are on the verge of referement and the discrepancies of his stocks remain unsettled.
- querics/discrepancies in stores attributed to him, it will be ensured that the Storekeepers are not given physical charge of any stores 3 months prior to his Discrepancies/shortages will be immediately intimated along with the explanation of concerned RM to the MS Branch at HO for recovery/disciplinary action, as the case to settle all outstandings well in time before retirement of the individual.
- 4. The above instructions are to be strictly complied with

S. Plenge neknowledge

771 07 000

CSUBHASH KAPUR)
Deputy General Manager (P&A)
Fig Ganeral Mahager

Hilan Karata

-- +4-

Govt of India
Ministry of Defence
Canteen Stores Department
Narangi Depot.

Tel: No.0361-2644926 (O)

0361-2642482 (O)

0361-2640769 (R)

Fax.No.0361-2640801 E-Mail: ngd@csdindia.com

Ref: No.NGD/EST/20/858

Date:19 Aug'2004

O F F I C E O R D E R: CHANGE OF GP INCHARGES

Consequent on attachment and posting of regular SK the interchanges of following SK's and stores clerks will take place with effect from 1st Sept'04.

SLNo.	P.No.	Name	Designation	Existing Group	Transfer
(01)	2192	Sri N.N. Bonia	SK- III	m and but the date on our and plus and use one and	GP-I
(02)	2563	Sri Sanjoy Umere	SK-III	And the set will set the party per per per per per tell met den	GP-IV &VII with
(03)	2753	Sri T.K.Das	LDC (S)	GP-I	GP-II as Assistant
(04)	2771	Sri Jogen Thakuria	LDC (S)	GP-IV & VII	Ledger Sec.

Accordingly the storekeeper will take over complete charge of the groups as shown above and submit the completion report to the undersigned at the earliest,

(S.K. Gupta) Area Manager

CC: RM(E)

for information Pl.

CSD, Narangi

C: PN-2192 (SK), PN-2563 (SK)

: for information & necessary action.

PN-2753 LDC (S), PN-2771 LDC (S)

CC: G/F O.ORDER: 41

Marked Known

Change Grove Lippartmans

Change Grove Lippartmans

Charling Ministry of Madage

A.L.D. Dopot County

ANNEXURE "C"

Ref.No. RME/EST/28/1057

/2_Ang'1)4

Sub: OFFICE ORDER

With immediate effect PN-2192, Shri N N Bonia, SK-III is attached with CSD Depot Narangi till further order.

(VINOIT KUMAR)
REGIONAL MANAGER(EAST)

Co: The Manager

CSD Depot, Narangi ...

- Alongwith personal file of the Individual.

Co/PN-2192 Shri N N Bonia, SK-III RTD: CSD, Narangi

For information,

Maria Janes

Τo,

The Manager, C.S.D. Depot, Narangi.

AMMEXUAR "D"

Ref.

Your office order No. NGD/Est/20/858/ dt. 19.8.2004.

Sub:

Prayer for implementation of Rotation of staff and Store Keeper as per policy laid down by Head Office, letter No. 3/pers/A-2/1208/3622 atd. 29.8.2003 issued by DGM (P&A) Mumbai.

Respected Sir,

Most humbly, I beg to state that I am serving as store keeper last 2 years against existing vacancy of store keeper to this Depot. It may be stated, per laid down policy by the H.O. Store keepers should be rotated once in every six month. But surprisingly one store keeper named PN 2192 Sri N. N. Bonia dtd. 12-8-2004.

After attachment of P No. 2192 Sri N.N. Bonia the competent authority has given order to take over the charge of stores from me from 1st Sept. 04 without completing my normal tenure of 6 (six) months. It is totally violation of 29.8.03, regarding rotation of staff and store keepers.

Moreover, I am the senior most LDC (Store) holding the charge of store keepers in this Depot. By virtue of seniority, I got the monetary benefit of ACP scheme issued by Govt. of India. It is in facts, there is no vacancy available for me to get promotion, and also I have given an undertaking while getting the monetary benefits of ACP scheme, that I shall not forgofuture promotion.

From the above fact and circumstances of the case, it appears that the competent Authority has themselves violated and disown their own adopted and store keeper once in six months.

I therefore, request your honour to continue me in the existing vacancy of store keeper where I am working till now, and yet to be complete six months. Else, I will compelled to approach the appropriate legal forum against the violation of policy as adopted by authority.

Thanking You,

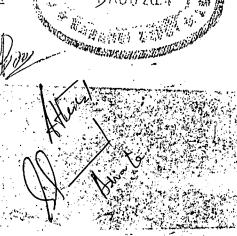
Yours faithfully,

P No. 2753 (T. K. Das)

LDC (S),

CSD Depot, Narangi

Dated 23rd August 2004.



Adil Alimed BA, (1B. Advocate, Gauhati High Court

_17-

Chamber and Residence

Atilanpur Tinali, Chandmari PO -Bamunlmaldam Guwahati-781021 (Assam) Phone: 0361-2550578,2654314 Mobile No. 0-9864025512 E-mail: adiladvocate@yahoo.com

Date 74.8, 3009

-LEGAL NOTICE-

To

The Manager, Canteen Stores Department, P.O.-Satgaon, Narangi, Guwahati-781027

Sir,

Under instruction of my client Shri Tushar Kanti Das P.No.2753, working under you as Lower Division Clerk (Store) CSD Depot, Narangi, Guwahati-781027, I give you this notice as follow:

That my above-mentioned client is working as a Store Keeper CSD Depot, Narangi for last two years against existing vacancy of Store Keeper to this Depot. My client has taken over the charge of GP-1 as Store Keeper since July 2004. He is the senior most Lower Division Clerk (Store) holding the charge of Store Keeper CSD Depot, Narangi. By virtue of seniority he got the monetary benefit of ACP Scheme introduced by the Government of India. It is also a fact that there is no vacancy available for him to get promotion. He has also given an undertaken while taking monetary benefit of ACP Scheme that he will not forgo future promotion. It is worth to mention here that as per policy laid down by the Head Office CSD Mumbai vide Ref No.3/Pers/A-2/1208/3622 dated 29-08-2003 issued by the Deputy General Manager (P&A) for General Manager that Store Keeper should be rotated once in every six month. But surprisingly one Store Keeper name Shri N.N.Bania SKIII P.No.2192 has been attached from RTD, Narangi vide letter No.RME/Est./28/1057 dated 12-08-04. After the attachment of Shri N.N.Bania P.No.2192 the Competent Authority has given order to take over the charge of Stores with effect from 1st September 2004 from my client who has not completed the normal tenure of six month. The taking over charge from my client is total violation of laid down policy as adopted by Head Quarter, Mumbai regarding rotation of Staff and Store Keepers.

From the above fact and circumstances of the case it appears that you have violated and disown your own adopted policy as specified by the Head Quarter. I therefore request you to take necessary steps and action in this matter within 7(Seven) days from the receipt of this notice and to continue my client in existing

Marie Committee State Committee Comm

Much James to

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Chamber and Residence

-Milanpur Tinull, Chandmarl P.O: -Bamunimaidam Guwahati-781021 (Assam) Phone: 0361-2550578,2654314 Mobile No. 0-9864025512 E-mail: adiladvocate@yahoo.com

Date

vacancy of Store Keeper where he is still working and yet to be completed the aromal tenure of six month or else my clients have instructed me to file Case or Cases against you in appropriate forum. Then you will be liable to pay the cost of the litigation.

This may be treated as most urgent.

Yours Faithfully,

(Adil Ahmed), Advocate, Gauhati High Court.

Copy for information & necessary action to:-

- 1. The General Manager,
 Canteen Stores Department,
 Adolphi 119 Maharshi Karve Rond,
 Mumbai-400020.
- 2. The Deputy General Manager, (Pan)
 Canteen Stores Department,
 Adelphi 119 Maharshi Karve Road,
 Mumbai-400020.
- 3. The Regional Manager (East),
 Canteen Stores Department,
 P.O.-Satgaon, Narangi,
 Guwahati-781027.

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Adil Ahmed), Advocate, Gauhati High Court.

Alleria Donica